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MCRC-20972-2025

IN THE HIGH COURT OF MADHYA PRADESH  
AT INDORE

BEFORE

HON'BLE SHRI JUSTICE SUBODH ABHYANKAR

ON THE 17<sup>th</sup> OF JUNE, 2025MISC. CRIMINAL CASE No. 20972 of 2025*ILLIYAS**Versus**THE STATE OF MADHYA PRADESH*

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Appearance:

Shri Ravi Arora - Advocate for the petitioner.

Shri Virendra Khadav-Govt. Adv. appearing on behalf of Advocate

General.  
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ORDER

They are heard. Perused the case diary.

2] This is the applicant's first bail application filed under Section 483 of Bharatiya Nagrik Suraksha Sanhita, 2023/ Section 439 of Criminal Procedure Code, 1973, as he / she is implicated in connection with Crime No.418/2024 registered at Police Station Narsingharh, District Rjgarh (MP) for offence punishable under Sections 4/9, 6/9 of M.P. Govansh Pratishedh Adhiniyam, 2004 & Section 11 (1)(d) of Animal Cruelty Act & Section 34(2) of the M.P. Excise Act, 1915. The applicant is in custody since 17.03.2025.

3] Counsel for the applicant submits that the applicant has been involved in the aforesaid case along with other three accused persons and the accused persons have already been granted bail by this Court. It is further submitted that the applicant has been arraigned as accused on the basis of the memo under Section 27 of the Evidence Act of the co-accused persons and no recovery has been



effected from the present applicant. Thus, it is submitted that the bail application be allowed and applicant be released on bail.

4] Counsel for the respondent/ State, on the other hand, has opposed the prayer and has submitted that there are eighteen cases have been registered against the applicant.

5] Having considered the rival submissions, perusal of the case diary, and considering the fact that the applicant has been arraigned on the basis of the memo under Section 27 of the Evidence Act, this Court is inclined to allow the application.

6] Accordingly, without commenting on the merits of the case, the application filed by the applicant is allowed. The applicant is directed to be released on bail upon furnishing a personal bond in the sum of Rs.25,000/- (rupees twenty five thousand) with one solvent surety of the like amount to the satisfaction of the trial Court for his/her regular appearance before the trial Court during trial with a condition that he / she shall remain present before the court concerned during trial and shall also abide by the conditions enumerated under Section 437 (3) Criminal Procedure Code, 1973.

7] M.Cr.C. stands *allowed* and *disposed of*.

Certified copy as per rules.

(SUBODH ABHYANKAR)  
JUDGE